## CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

## Petition No. 276/MP/2025 along with IA Nos. 15/2025, Diary No. 146/2025 & 147/2025

Subject : Petition under Section 79 of the Electricity Act, 2003 read with

Regulations 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 challenging Notices dated 24.1.2025 issued by Central Transmission Utility of India Limited to Serentica Renewables India 4 Private Limited and seeking directions against revocation

of 200 MW connectivity.

Petitioner : Serentica Renewables India 4 Pvt. Ltd. (SRI4PL)

Respondents : Central Transmission Utility of India Limited

Date of Hearing : **13.3.2025** 

Coram : Shri Jishnu Barua, Chairperson

Shri Ramesh Babu V., Member Shri Harish Dudani, Member

Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Gopal Jain, Sr. Advocate, SRI4PL

Shri Vishrov Mukerjee, Advocate, SRI4PL

Shri Swapnil Verma, CTUIL

## **Record of Proceedings**

Learned senior counsel for the Petitioner, SRI4PL, mentioned the matter and submitted that subsequent to the filing of the Petition, as apprehended, CTUIL, *vide* its letter dated 10.3.2025, has revoked the connectivity of the 200 MW granted in favour of the Petitioner. Learned senior counsel prayed to stay the letter dated 10.3.2025 issued by CTUIL and CTUIL be directed not to take any further coercive action.

2. The representative of the Respondent, CTUIL, being present during the hearing today, submitted that the revocation has been done in accordance with the law. The representative of the Petitioner further submitted that apart from the Petitioner, CTUIL has revoked the connectivity of other entities also in other matters as per the provisions of law. He further categorically made an oral statement that CTUIL would not proceed to allot the corresponding connectivity of the 200 MW of the Petitioner to any other entity during the pendency of the Petition.

- 3. After hearing the learned senior counsel for the Petitioner and the representative of the Respondent CTUIL and in view of the oral statement given by the representative of CTUIL, the Commission declined to pass any orders with respect to stay of revocation notice issued by CTUIL.
- 4. The Petition will be listed for the hearing on **25.3.2025**.

By order of the Commission Sd/-(T.D. Pant) Joint Chief (Law)